

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 57941 Of 2013**

[Arising out of OIA No. 36-37/ST/APPL/CHD-I/13 dt. 26.02.2013 passed by the Commissioner (Appeals) of Central Excise, Service Tax, Chandigarh-I]

**M/s Gora Lal Builders & Engineers**

**: Appellant (s)**

H. No. 3126, Sector 28D, Chandigarh

Vs

**CCE, Chandigarh**

**: Respondent (s)**

Plot No. 19, Sector 17, Chandigarh

APPEARANCE:

None for the Appellant

Shri Rajeev Gupta and Shri Aneesh Dewan, Authorised Representative for  
the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60237/2023**

Date of Hearing:02.08.2023

Date of Decision:02.08.2023

***Per : Bench***

Ld. Departmental Representative for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

G.Y.